

CBI

Vs.

Rafique-Ul-Islam & Anr.

CC No.15/14

R.C. No.CBI/ACB/ND RC 14(A)/11

U/S: 120(B) r/w Section 420/468/471/477 A and

Section 13(1)(d) r/w S.13(2) of POC Act, 1988 and

Substantive offence u/s 13(1)(d)(iii) r/w 13(2) POC Act

1988 r/w Sec.120B IPC and U/s 420/467/468/471/477A IPC and U/S 120B IPC.

Unique Case ID No.02406R0280472014

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

16.07.2020

Present Online:

Sh.Asad Siddiqui, Adv. with applicant through VC

An application has been filed on behalf of accused no.1 Rafiq-ul-Islam by his wife seeking release of seized documents of property bearing no. T-116/1-D, Fourth Floor Main Bazar, Okhla, New Delhi and another application has been moved for release of surety documents and FD.

Reply perused.

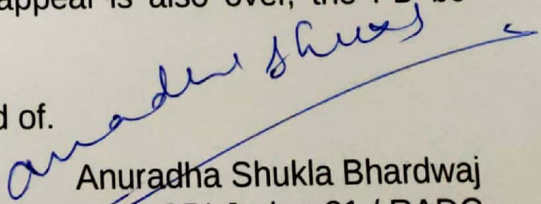
Accused persons including Rafiq-ul-Islam in this case have already been acquitted vide judgment dated 05.03.2015. It is stated that during the course of investigation, CBI had seized some documents from the residence of accused Rafiq-ul-Islam including one GPA of property bearing no. T-116/1-D, Fourth Floor Main Bazar, Okhla, New Delhi - 110025. It is stated that the documents were in the name of Ms. Naseem Rafiq, w/o Rafiq-ul-Islam.

Reply to the application has been filed, wherein it is stated that documents were not part of chargesheet and there is no objection if the same are released to the applicant

In view of the above, let GPA of applicant be released to her against proper acknowledgement by the IO concerned.

The applicant is also seeking return of the documents filed by her along with surety bond. Ahlmad has confirmed that FD of applicant is lying on record. Since the accused has already been acquitted and the period of appeal is also over, the FD be released to the applicant against proper acknowledgment.

Accordingly, both applications stand disposed of.


Anuradha Shukla Bhardwaj
Jd. CBI Judge 21 / RADC
16.07.2020

In the matter of :-

CBI no.225/2019
CBI v. Sanjeev Kumar & Ors.
RC No.DAI-2012-A0004-CBI-ACB ND
U/s 120B IPC & 7, 13 (2) r/w 13 (1)(d) PC Act

CBI

v.

Sanjeev Kumar & Ors.

16-07-2012

The convicts Sanjeev Kumar & Ramesh Kumar were sentenced to pay a fine of Rs.25,000/ and Rs 50000/ respectively. Since the appearance was through Video Conferencing they were also told to coordinate with the reader and deposit the fine with in ten days from today.

It is informed by the reader of the court that the cashier of Rouse Avenue Court is not coming regularly. In view of above the convicts shall deposit the fine with the cashier at Tis Hazari Courts with in ten days from today.

16-07-2012

**ANURADHA
SHUKLA
BHARDWAJ**

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**Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC**

CBI no.225/2019
CBI v. Sanjeev Kumar & Ors.
RC No.DAI-2012-A0004-CBI-ACB ND
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